

Name Change

I, BAAKARAPU MALLAVVA M/o BAAKARAPU THIRUPATHI, R/o- H.No. 3/47, Vill- Cheekod Po- Mustabad Mandal, Rajanna Sircilla (T.S.)-505404, have changed my name from BAAKARAPU MALLAVVA (as per service documents/Dependent POR) to BHAKARAPU MALLAVVA vide affidavit dated 06/10/2026 before Medchal Court, Hyderabad.

Hon. Balasubrah Thackeray Agribusiness and Rural Transformation (SMART) Project (www.smart-mih.org)
E-TENDER NOTICE NO :- 2025 DOAWB 1246600_5
Supply, Installation, Commissioning & Testing of TMR Plant 30 TPD (Inade inclined Conveyor/bucket elevator, Hammer Mill, Bucket, Mobile Chaff Cutter, Belt Conveyor with hopper, TMR Mixer with Motor, Discharger with hopper with belt conveyor, TMR Baler, Molasses handling System)
The Government of Maharashtra is implementing the World Bank-funded SMART Project. Krushihub Agro Producer Co. Ltd., Parbhani, Dist. Parbhani is one of the beneficiaries under the project and inviting online bids on <https://mahatenders.gov.in> for above mentioned Machinery. The last date for submission of online bid is 07/11/2026 up to 5:00 PM. Any updates or notices shall be published on aforementioned websites only.
District Implementation Unit, SMART Project Dist. Parbhani



HDFC Bank Limited
Branch: 1st Floor, Sri Hari Towers,
#59A-1-5/1, Beside Maris Stella College, Vijayawada-520008.
Ph.No.18002100018, Regd. Office: HDFC Bank House,
Senapati Bapat Marg, Lower Panel (West), Mumbai-400013,
CIN L65920MH1994PLC080618, Website: www.hdfcbank.com

CORRIGENDUM

Please refer to our "Sale Notice for Sale of Immovable Property" pertaining to Borrower(s): 1) Mr. Guduru Venkataraju & 2) Mr. Kotha Chalapati Rao published in this newspaper on 06-10-2026. In this notice, Property is available for inspection should be read as between 10.00 am and 1.00 pm on 24-10-2026" instead of "between 10.00 am and 1.00 pm on 24-11-2026". Other details will remain the same.
Date: 07-10-2026, Place: Vijayawada Sd/- Authorised Officer, HDFC Bank Ltd.

PUBLIC NOTICE

Where2invest Limited
CIN: U64200TS2024PLC187198
Flat No. 708, 7th Floor, Asian Sun City,
Kondapur, K.V. Rangareddy, Serilingampally,
Telangana - 500084

M/s. Where2invest Limited is going to surrender its SEBI registration certificate as a Research Analyst with registration number INH000026965 and BSE RA Enlistment No. 7371 and that if anyone has any grievances, they can lodge the grievances at <https://scores.sebi.gov.in>

For Where2invest Limited
Sd/
Vaishnavi Pande (Director,
Place: Hyderabad DIN- 10930345)
Dated: 07.10.2026



POSSESSION NOTICE UNDER RULE 8 (1) (For Immovable Property)

WHEREAS The Authorized Officer of the Axis Bank Ltd (Formerly known as UTI Bank Ltd.), having its Registered Office: "TRISHUL", Opp Samaratheswar Temple, Near Law, Garden, Ellisbridge, Ahmedabad-380006, among other places its Branch office at Retail Lending and Payment Group (Local Office/Branch): Axis Bank Limited, D.No.30-22-79, Sree Towers, 1st Floor, Eluru Road, Seetharamapuram Circle, Vijayawada - 520002 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Under Section 13(2) of SARFAESI Act calling upon the borrower / guarantors / Mortgagees:-

Sl. No.	Name of the Applicant / Co-Applicant Gurantors and Address	Liability in Rs	Properties offered Equitable Mortgage and Date of Possession
1	1. M/S SRI VINAYAKA TRADERS, Representing By Its Managin Partner: Chintalapati Srkr Raju, Door No.3-13-63/4, Balajipeta, Beside lob Bank, Rajahmundry, East Godavari District, Andhra Pradesh - 533101 2. SRI CHINTAPATI SRI VENKATA RAMAKRISHNAM RAJU, S/O Chintalapati Arjuna Raju, Door No.3-13-63/4, Balajipeta, Beside lob Bank, Rajahmundry, East Godavari District, Andhra Pradesh - 533101 3. SRI VELAMATI NAGARJUNA, S/O Velamati Sri Ramakrishna Prasad, Door No.76-5-30/G-1, Ganuga Veedhi, Gandhipuram-2, Rajahmundry, East Godavari District, Andhra Pradesh - 533101 4. SMT VELAMATI ANANTHALAKSHMI, W/O Velamati Sri Ramakrishna Prasad, Door No.76-5-30/G-1, Ganuga Veedhi, Gandhipuram-2, Rajahmundry, East Godavari District, Andhra Pradesh - 533101 5. SRI NIMMALAPUDI DURGA PRASAD, S/O Nimmalapudi Lakshmana Rao, Door No.4-106, Kalyana Mandapam Veedhi, Rajavolu, Rajahmundry, East Godavari District, Andhra Pradesh - 533124 DEMAND NOTICE DATE:- 233-02-2026 Loan Account No. 91930000816966	Rs. 1,46,44,825/- (Rupees One Crore Fourty Six Lakhs and Fourty Four Thousand Eight Hundred and Twenty Five Only)	PROPERTY-1: ITEM NO.1 (As per the Registered settlement Deed No.1506/2006 in the name of Nimmalapudi Durga Pra-sad, East Godavari District, Kadiyam Sub-Registry, Rajamahendravaram Rural Mandalam, Rajavolu Gram Panchayathi, Rajavolu Village, RS.No.143/2A, init site consisting of 200 Sq.Yds., along with building bearing old D.No.4-106 and new D.No. 103-5-6 and bounded by: East : House belongs to Madabattula Venakata Satya Prasad - 38.0 ft, West : Site belongs to Kanuganti Soni - 38.0 ft, North : Road - 47.4 ft, South : Property belongs to Proposed Lonee Mortgagor - 47.4 ft. Within the above boundaries site consisting of 200 Sq.Yds., or 167.22 Sq.Mts., along with building bearing D.No.103-5-6 consisting of G+1 with doors, doorways, windows, cup boards etc., along with all usual and easement rights. ITEM NO.2 : (As per the Registered Settlement Deed No.1505/2006 in the name of Nimmalapudi Durga Pra-sad, East Godavari District, Kadiyam Sub-Registry, Rajamahendravaram Rural Mandalam, Rajavolu Gram Panchayathi, Rajavolu Village, RS.No.143/2A, in its site consisting of 50.4 Sq.Yds., along with building bearing D.No.103-5-5 and bounded by: East : House belongs to Madabattula Venakata Satya Prasad - 9.6 ft, West : Site belongs to Kanuganti Soni - 9.6 ft., North : Property belongs to proposed lonee mortgagor - 48.0 ft, South : Panchathi Rao - 47.6 ft. Within the above boundaries site consisting of 50.40 Sq.Yds., or 42.13 Sq.Mts., along with building bearing D.No.103-5-5 consisting of G+2 with doors, doorways, windows, cup boards etc., along with all usual and easement rights. The total site covered by the above two schedules comes to 250.40 Sq.Yds., along with usual and easementary rights. PROPERTY NO.2 : An extent of 100 Sq.Yds., of site with RCC Building Terrace house (Duplex) bearing D.No.115-6-76, situated towards Western Side of 230 Sq.Yds. of vacate site situated towards Southern side out of 530 Sq.Yds., of site cov-ered under Plot No.5, in Zeroyft dry R.S.No.7531A, 1B,1c, of land divided into hose plots as per approved lay-out plan situated at Konthamuru Village, Kolarumu Gram Panchayathi, Rajahmundry Rural Mandal, East Godavari District bounded by: East : Property in this Plot number belongs to G Joseph - 36 ft, West : Site in Plot No.6 - 36 ft, North : Property in this Plot number belongs to SV Raghav Rao - 25 ft, South : Road - 25 ft. Within the above boundaries an extent of 100 Sq.Yds., or 83.61 Sq.Mts., of site with RCC House with Ordinary ways and with all easement rights etc. PROPERTY NO.3 : SCHEDULE - A: All that piece and parcel of vacate land situated at Rajahmundry Municipal Corporation area, Gandhi Prakash Nagar in the Registration District of Rajahmundry, bearing R.S.No.259/2, and layout made by the Rajahmundry Gandhipuram Cooperative building society ltd., in which Plot No.C-15, is a demolished house site bearing D.No.14-44, and present D.No.76-5-30, having an extent of 464 Sq.Yds., vacate site bounded by: East : Plot No.C-16 house of Kurakula Adinarayana - 83.6 ft, West : Plot No.C-14 house of Pothumudi Gangamma - 83.6 ft, North : Road - 50 ft., South : Plot No.B-3 and B-4 house of Dr.K.Subrahmanyam and K Tatarao - 47.6 ft. Within the above boundaries an extent of 42.18 Sq.Yds or 35.26 Sq.Mts., of 1/11th undivided and unspecified share out of 464 Sq.Yds., with ordinary ways, water ways and with all easement right etc. SCHEDULE - B: Flat No. G-1 in Ground Floor South side i.e. Plinth carpet area of 800 Sft. with common areas including staircase bounded by: East : Kurakula Adinarayana's No.C16 Flat - West : Pothumudi Gangamma No.C14 Flat, North : Joint Corridor, South : Dr. K Subrahmanyam and K Tatarao's No.B3 and G4 Flat.

DATE: 07.10.2026
PLACE: ANDHRA PRADESH

Sybmolic Possession:- 03-10-2026
SD/- AUTHORIZED OFFICER
AXIS BANK LIMITED

IDFC FIRST Bank Limited

(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)
CIN : L65110TN2014PLC097792, Registered Office:- KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031, Tel : +91 44 4564 4000 | Fax : +91 44 4564 4022.



Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) The loans of the below-mentioned borrowers and co- borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr No.	Loan Account No.	Type of Loan	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice
1	158225378	LOAN AGAINST PROPERTY	07-Sep-2026	10,04,448.71/-

NAME OF BORROWERS AND CO-BORROWERS : 1. K.VIJAY KUMAR 2. KONGARI NARSAVA

PROPERTY ADDRESS: ALL THAT PIECE AND PARCEL OF EXISTING RCC ROOFED HOUSE & TIN SHED ROOFED HOUSE WITH OPEN PLACE, BEARING GRAM PANCHAYAT No. 6-128, ADMEASURING 144.00 SQ. YARDS OR 120.39 SQ. METERS, AND RCC ROOFED PLINTH AREA 285 SQ. FEET, TIN SHED ROOFED PLINTH AREA 267.50 SQ. FEET, SITUATED AT SRINAGAR, H/O GUNDARAM VILLAGE, MANDAL & DISTRICT NIZAMABAD WITHIN THE GRAM PANCHAYATH LIMITS OF SRI NAGAR VILLAGE, AND BOUNDED AS UNDER: EAST: HOUSE OF PASULA NARSAVA, WEST: HOUSE OF LAMBANI SHANKAR, NORTH: GRAM PANCHAYAT ROAD, SOUTH: HOUSE OF PAMMY VR REDDY

You are hereby called upon to pay the amounts to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited). Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Sd/- Authorized Officer
Date 07.10.2026 IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with
Place : TELANGANA IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)



NATIONAL STOCK EXCHANGE OF INDIA LTD.

Registered Office: Exchange Plaza, C-1, Block G, Bandra-Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India

PUBLIC NOTICE

Notice is hereby given that the following Trading Members of the National Stock Exchange of India Ltd., (Exchange) have requested for the surrender of its trading membership of the Exchange:

Sr. No	Name of the Trading Member	SEBI registration number	Last Date for filing complaints
1.	JINDAL FUTURES PRIVATE LIMITED	INZ000010637	07-December-2026

The constituents of the above-mentioned Trading Members are hereby advised to lodge immediately complaints, if any, against the above mentioned trading members on or before the last date for filing complaints as mentioned above and no such complaints filed beyond this period will be entertained by the Exchange against the above mentioned trading members and it shall be deemed that no such complaints exist against the above mentioned trading members or such complaints, if any, shall be deemed to have been waived. The complaints filed against the above-mentioned trading member will be dealt with in accordance with the Rules, Bye-laws and Regulations of the Exchange/ NCL. The complaints can be filed online at <https://www.nseindia.com/invest/file-a-complaint-online>. Alternatively, the complaint forms can be downloaded from <https://www.nseindia.com/invest/download-complaint-form-for-offline-registration> or may be obtained from the Exchange office at Mumbai and also at the Regional Offices.

For National Stock Exchange of India Ltd
Sd/-
Vice President
Regulatory



W.S. INDUSTRIES (INDIA) LIMITED

CIN: L42809TN1961PLC004568
Regd. Office: 3rd Floor, New No.48, Old No.21, Savdhaanu Building, Csa Major Road, Egmore, Chennai -

PUBLIC NOTICE

Special Window for Transfer and Dematerialisation of Physical Securities

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, a special window has been opened from February 05, 2026 to February 04, 2027 to facilitate investors who had sold or purchased physical securities prior to April 01, 2019, including cases where transfer requests were earlier rejected, returned, or not attended to due to deficiencies.

Key points for shareholders / investors:

- Eligible investors may lodge or re-lodge requests for transfer and dematerialisation of physical securities during the above one-year period.
 - All such securities shall be credited only in dematerialised (Demat) form after due verification and shall be subject to a lock-in period of one year from the date of registration of transfer.
 - Investors are required to contact the Company's Registrar and Share Transfer Agent (RTA) for lodging / re-lodging of such requests and for details of documentation.
- Registrar & Share Transfer Agent (RTA):
M/s. Integrated Registry Management Services Private Limited, 2nd Floor, Kences Towers, No.1, Ramakrishna Street, North Usman Road, T. Nagar, Chennai - 600 017. Contact No.: 044 - 2814 0801 / 02 / 03, Email: corpseerv@integratedindia.in
- Pursuant to the said circular, this being the 5th publicizing event (Newspaper Advertisement) of opening of special window and the earlier event(s) are listed below:

Sl. No	Month	Print Media Publication	
		English Newspaper	Regional Newspaper – Tamil
1	February 2026	Business Standard (English – All India Edition) – published on 5th February, 2026	Makkal Kural (Tamil – Regional Edition) – published on 5th February, 2026
2	April 2026	Business Standard (English – All India Edition) – published on 25th April, 2026	Makkal Kural (Tamil – Regional Edition) – published on 25th April, 2026
3	June 2026	Business Standard (English – All India Edition) – published on 19th June, 2026	Makkal Kural (Tamil – Regional Edition) – published on 19th June, 2026
4	August 2026	Business Standard (English – All India Edition) – published on 6th August, 2026	Makkal Kural (Tamil – Regional Edition) – published on 6th August, 2026

Investors are encouraged to avail this opportunity within the specified period. For further details, please refer to the SEBI circular available on www.sebi.gov.in under the category Legal -> Circulars and to the disclosures, communications and compliance updates made by the Company pursuant thereto available on Company's website at www.wsindustries.in in under the category 'Investors -> Investor Relations -> Special Window for Transfer and Dematerialisation of Physical Securities – SEBI Circular dated January 30, 2026 (Bi-monthly Disclosure)' or contact the Company's RTA, for any clarification or assistance.

For W.S. Industries (India) Limited
Sd/-
V. Balamurugan
Company Secretary

Place: Chennai

Date: 07.10.2026



KOMPALLY BRANCH

Sy No.160, Plot No.9, Central Park, NH-7, Medchal Road, Kompally, Hyderabad-500100

E-AUCTION SALE NOTICE

Date & Time of E-Auction : 09.11.2026 11:30 A.M. to 12:30 P.M
(With unlimited extension of 5 minutes duration each till the conclusion of the sale)
The earnest money Deposit (EMD) shall be deposited on or before 07.11.2026 at 5:00 PM.

Sub: Notice under Section 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) and other parties that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive/Physical possession of which has been taken by the Authorised Officer of the Canara Bank, Kompally Branch will be sold on "As is where is", "As is what is", and "Whatever there is" for recovery of dues to the Canara Bank plus unapplied interest and bank charges thereon are mentioned below.

Name and Address of the Borrower: M/s Mithra Solar Systems, # 6-01/11/18, 1 Floor, Above Hero Show room, Venkateswara Enclave, NH-7, Sucthira X Roads, Jeedimetla (V), Hyderabad-500055. S/o Pentaparthi Bhaskar Reddy, Prop. of M/s Mithra Solar Systems, H.No.1-5-1120/49 and 50, 404, Silver Oak Apartment, Century Avenue, Pakalakunta, Alwal, Hyderabad-500055.

Total Liabilities: OD/OCC (285426100007)-Rs.63,35,038.37 (Rupees Sixty-three Lakhs thirty-five thousand thirty eight and thirty-seven paise only) plus unapplied interest w.e.f 01.10.2026, GECL (170002016008)-Rs.5,52,970.86 (Rupees Five Lakhs fifty-two thousand nine hundred seventy and eighty-six paise only) plus unapplied interest w.e.f 16.09.2026 Housing Loan (2854619000270)-Rs.26,99,899.00 (Rupees Twenty-six lakhs ninety-nine thousand eight hundred ninety nine only) plus unapplied interest w.e.f 18.09.2026 and Bank charges. The amounts remitted after issuance of Demand notice are duly accounted.

DETAILS AND FULL DESCRIPTION OF THE PROPERTY

All that the Residential Flat No.404 on the fourth floor of plinth area 1465 Square feet(including common areas and one car parking in still) along with undivided share of land admeasuring 59 sq yds or 49.32 Sq sqmts (out of 1333.33 square yards) in the building name known as "Silver Oak Apartments" on plot bearing Nos. 49 & 50 in survey No.561 (P), Covered under Ward No.1 and Block No.5, situated at Pakalakunta, Alwal, Alwal Village, under Greater Hyderabad Municipal Corporation, Alwal Circle, Malkajigiri Mandal, Ranga Reddy District standing in the name of Sri. P Bhaskar Reddy S/o P Ranga Reddy. Boundaries of the Flat: North: Open to Sky, South: Open to Sky, East: Corridor, West: Open to Sky. Boundaries of the Plot: North: 40'-0" Wide Road, South: Plot No.51, East: 40'-0" Wide Road, West: 30'-0" Wide Road. CERSAI ID: 400010742024

Reserve Price: Rs.80,55,000/- EMD: Rs.8,05,500/- Bid Increment: Rs.50,000/-
The property can be inspected, with Prior Appointment with Authorized Officer, on 06.11.2026 between 11.00AM and 3.00PM.

* No Known Encumbrances to the Knowledge of the Bank.* Property is under Symbolic Possession
EMD amount of 10% of the Reserve Price is to be deposited in E-Wallet of M/s PSB Alliance Private Limited (BAANKNET) portal directly or by generating the challan therein to deposit the EMD through NEFT/RTGS in the account details as mentioned in the said challan.

Auction Will be held through Online Portal <https://baanknet.com>
For Bidding Process Manual, Bidder Registration and Payment of EMD Kindly Visit the Online Portal <https://baanknet.com>. Contact: 8291220220 E-mail: support.baanknet@psballiance.com

For detailed terms and conditions of the sale please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Authorized Officer/Branch Incharge Kompally Branch, Canara Bank, Ph.No. 7382932199/ RO Team -9440905203, e-mail id: cb2427@canarabank.com may be contacted on during office hours on any working day.

Date: 03.10.2026, Place: Hyderabad Authorised Officer, Canara Bank



GRIHUM HOUSING FINANCE LIMITED

Registered Office:- 6th Floor, B Building, Ganga Trueno, Lohegaon, Pune, Maharashtra 411014 /

Branch Off Unit:- No. 7-1-215/3/A, Dharam Karam Road, Ameerpet, Hyderabad - 500016

E-AUCTION - SALE NOTICE

(Sale of secured immovable asset under SARFAESI Act)

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the "Act") read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower/ Co-Borrower/ Mortgagor (s)/Guarantor(s) that the below described immovable properties mortgaged to Grihum Housing Finance Limited (hereinafter referred to as the "Secured Creditor" as per the Act), the possession of which has been taken by the Authorised Officer of Secured Creditor in exercise of powers conferred under section 13(12) of the Act read with Rules 8 and 9 of the security interest (Enforcement) Rule pursuant to notice under section 13(2) of the Act. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 13-11-2026 through E-Auction. It is hereby informed to General public that we are going to conduct public through E-Auction platform provided at the website: <https://www.bankeauctions.com>. For detailed T&Cs of sale, please refer to link provided in GHFL's Secured Creditor's website i.e. www.grihumhousing.com

Sr. No.	Proposal No. Customer Name {A}	Demand Notice Date and Outstanding Amount (B)	Nature of Possession (C)	Description of Property (D)	Reserve Price (E)	EMD (10% of RP) (F)	EMD Submission date (G)	Increme -ntal Bid (H)	Property Inspection Date & Time (I)	Date and time of Auction (J)	Known encumbrances /Court cases if any (K)
1	HL0026H17100005 K Raj Kumar (Borrower) Bogaram Rama Devi (Co Borrower)	Notice date: 09-10-2025 Total Dues: Rs. 33,27,586/- (Rupees Thirty Three Lakh TwentySeven Thousand Five Hundred EightySix Only) payable as on 09-10-2025 along with interest @13.15% p.a. till the realization.	Physical	All That Piece And Parcel Of The H.No.6-3-4/3/A Part, Land Measuring 188 Sq.Yds. 105/B Situated In Durgammagadda, Karimnagar Municipality, Karimnagar District. North: Owners Other Part; South: Janagama Lingaiah's Land; East: Neighbour's Land; West: Gali Anjaiah House.	Rs. 31,07,724.00/- (Rupees Thirty One Lacs Seven Thousand Seven Hundred Twenty Four Only)	Rs. 3,10,772.40/- (Rupees Three Lacs Ten Thousand Seven Hundred Seventy Two and Forty Paises Only)	12-11-2026 Before 5 PM	10,000/-	09-11-2026 (11AM - 4PM)	13-11-2026 (11 AM- 2PM)	NIL

The intending bidders/purchasers are advised to visit Secured Creditor Branch and the auction properties, and make his own enquiry and ascertain additional charges, encumbrances and any third-party interests and satisfy himself/herself/itself in all aspects there-to before submitting the bids. All statutory dues like property taxes, electricity/water dues and any other dues, if any, attached to the property to be ascertained and paid by the successful bidder.

The interested bidders are required to register themselves with the portal and obtain login ID and Password well in advance, which is mandatory for e-bidding, from auction service provider) C1 India PVT LTD. Address- Plot No-68 3rd floor Gurgaon Haryana-122003. Helpline Number- 7291981124,25,26 Support Email id - Support@bankeauctions.com. Contact Person - Dharni P, E-mail id: dharni.p@india.com, Contact No.9948182222.

Please note that Prospective bidders may avail online training on e-auction from them only. The intending purchaser/bidder is required to submit amount of the Earnest Money Deposit (EMD) by way of by way of NEFT/RTGS /DD in the Account name – GRIHUM HOUSING FINANCE LIMITED - AUCTION PROCEEDS A/C, Account no. – 091551000028, IFSC code - ICICI0009915, Branch Address - ICICI Bank Ltd, Panchshil Tech Park, Near Ganapathi Chowk, 43/44 Viman Nagar - 411014 drawn on any nationalized or scheduled Bank on or before 12-11-2026 and register their name at <https://www.bankeauctions.com> and get user ID and password free of cost and get training on e- Auction from the service provider. After their Registration on the website, the intending purchaser/bidder is required to get the copies of the following documents uploaded, e-mail and sent self-attested hard copy at Address:Address: No. 7-1-215/3/A, Dharam Karam Road, Ameerpet, Hyderabad - 500016 Mobile no. +91 8211138143 e-mail id p.adithi@grihumhousing.com For further details on terms and conditions please visit <https://www.bankeauctions.com> and www.grihumhousing.com to take part in e-auction.
This notice should also be considered as 30 DAYS (Thirty) notice to Borrower / Co-Borrower/ Mortgagor (s)/Guarantor(s) under Rule 8(6) of the Security Interest (Enforcement) Rule-2002.

Date: 07-10-2026, Place: Karimnagar

Sd/- Authorised Officer, Grihum Housing Finance Limited

U GRO Capital Limited

B-17, Fourth Floor, Art Guild House, Phoenix Market City, Kurla (West), Mumbai- 400070

POSSESSION NOTICE APPENDIX IV (SEE RULE 8(1)) (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorized Officer of UGRO Capital Limited, having its registered office at B-17, Fourth Floor, Art Guild House, Phoenix Market City, Kurla (West), Mumbai- 400070 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice to repay the amount mentioned in the notice together with interest thereon, within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said rules of the Security Interest (Enforcement) Rules 2002. On the day, month and year mentioned below.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of UGRO Capital Limited for the amount mentioned in the notice together with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Borrower Details	Demand Notice	Mortgaged Property	Possession Date
1	1) VIJAYA LAKSHMI HOME NEEDS 2) SATYANARAYANA BODDETI 3) BODDETI PARVATHI Loan Account Number: UGRMDMS0000034607	Demand Notice dated 10/07/2026 for an amount of Rs.21,10,590.00/- (Rupees Twenty One Lakh Ten Thousand Five Hundred Ninety Only) As on 07/07/2026	An RCC Building, Door No: 101-18-611, Consisting Of 871.92 Sq Feet Or 96.88 Sq Yards In Survey No - 59, Dowleswaram Panchayat, Rajahmundry Rural, East Godavari Dist Andhrapradesh-533125 Bounded By: 96.88 Sq Yards North -33.8 Ft Path Way, South-33.8.ft House Belongs To Kadavala Venkatararamana, East -26.10ft House Belongs To Vari Satyam, West -25.5ft Path Way Situated At Kadiyam Sub Registrar East Godavari Dist, Andhrapradesh.	05.10.2026

Date: 07.10.2026, Place: ANDHRA PRADESH Sd/-(Authorised Officer), For UGRO Capital Lim-

FORM B

వాయుసేన చీఫ్ గా ఎయిర్ మార్షల్ అశుతోష్

అక్టోబర్ 31న బాధ్యతలు



న్యూఢిల్లీ: ఎయిర్ మార్షల్ అశుతోష్ దీక్షిత్ ను భారత వాయుసేన 29వ చీఫ్ గా నియమించినట్లు రక్షణ మంత్రిత్వ శాఖ మంగళవారం ప్రకటించింది. ప్రస్తుత చీఫ్ ఆఫ్ ఎయిర్ స్టాఫ్ ఎయిర్ చీఫ్ మార్షల్ ఎస్ సింగ్ స్థానంలో దీక్షిత్ అక్టోబర్ 31న బాధ్యతలు చేపడతారు. ప్రస్తుతం వాయుసేన వైస్ చీఫ్ గా ఉన్న దీక్షిత్ కు వ్యూహాత్మక ప్రణాళికలో అనుభవం ఉంది. ఆపరేషన్ సిందూర్ సమయంలో ఆయన కీలక పాత్ర పోషించినట్లు మంత్రిత్వశాఖ తెలిపింది. నాలుగు రహస్యాల సేవకాలంలో కమాండర్, స్టాఫ్, శిక్షణ విభాగాల్లో ఆయన పలు బాధ్యతలు నిర్వహించారు. 1966 డిసెంబర్ తొమ్మిదన జన్మించిన దీక్షిత్, 1986 డిసెంబర్ ఆరున భారత వాయుసేన ఫైటర్ విభాగంలో చేరారు. వాయుసేన వైస్ చీఫ్ గా బాధ్యతలు చేపట్టకముందు, హెడ్ క్వార్టర్స్ ఇంటిగ్రేటెడ్ డిఫెన్స్ స్టాఫ్ లో ఛీఫ్ ఆఫ్ స్టాఫ్ కమిటీ చైర్మన్ కు చీఫ్ ఆఫ్ ఇంటిగ్రేటెడ్ డి ఫెన్స్ స్టాఫ్ గా పనిచేశారు. అంతకుముందు సెం ట్రల్ ఎయిర్ కమాండ్ ఎయిర్ ఆఫీసర్ కమాండ్ లింగ్ ఇన్ చీఫ్ గా సేవలందించారు.

వల్లభీ విద్యార్థిని మృతి కేసు

నిందితుడిపై కాల్యులు

గువాహాటి : అస్సాంలోని కామ్రూప్ మెట్రోపాలిటన్ జిల్లాలో గోహాతి యూనివర్సిటీ విద్యార్థిని మరణానికి సంబంధించి మరో కీలక పరిణామం చోటు చేసుకుంది. ఈ కేసులో ఆరెస్టుయిన నిందితుడు అజిత్ తిరి అస్సాం లోని కామరూప్ జిల్లాలోని ఒక ప్రాంతానికి తీసుకెళ్తుండగా తప్పించుకోవడానికి ప్రయత్నించడంతో కాల్యులు జరిపి నట్లు పోలీస్ వర్గాలు తెలిపాయి. ఈ సంఘటన మంగళవారం తెల్లవారు జామున సుమారు 3.30 గంటల సమయంలో జరిగింది. నిందితుని కాలికి గాయం కావడంతో గోహాతి మెడికల్ కాలేజీ అండ్ హాస్పిటల్ లో చికిత్స అందిస్తున్నారు. సెప్టెంబర్ 26న గర్లత్ -ధారాఫూర్ ప్రాంతంలోని ఒక హామిస్ట్రోలో తీవ్ర ప్రయాణంలో విద్యార్థిని మృతి చెందిన సంఘటనపై అనుమానాస్పద మరణంగా కేసు నమోదించి. ఈ కేసులో ప్రధాన నిందితుల్లోఅలి ఒకడు.

ట్రక్కును ఢీకొన్న బొరెలో ఏడుగురి మృతి



గాంధీనగర్ : గుజరాత్ లో ఘాత రోడ్డు ప్రమాదం జరిగింది. అగి ఉన్న ట్రైలర్ ట్రక్కును ఒక ఎన్ యూపీ కారు ఢీకొనడంతో ఏడుగురు మరణించారు. మంగళవారం ఉదయం 10 గంటల సమయంలో గుజరాత్, భావనగర్-సోమనాథ్ నేషనల్ హైవే నమీపర్ లో, తలశా తాలూకా, పీల్ పాత గ్రామం వద్ద జరిగింది. బాధితులు ఒక బొరెలో కారులో భావనగర్ నుంచి అలాంగ్ వెళ్తుండగా, నర్సన్ రోడ్డుపై అగి ఉన్న ఒక ట్రైలర్ ట్రక్కును ఢీకొంది. కారులోని ఏడుగురు మరణించారు. ఆరుగురు సంఘటన స్థలంలోనే మరణించగా, మరొకరు ఆస్పత్రికి తీసుకెళ్లగా ప్రాణాలు కోల్పోయారు.

ఒమన్ తీరంలో వాణిజ్య నౌకపై దాడి..

1.1 మంది భారతీయ సిబ్బందికి గాయాలు

మస్కట్ : ఒమన్ తీరంలో హుల్స్ జలసంధిలో పనామా జెండాతో వెళ్తున్న ఓ వాణిజ్య నౌకపై క్షిపణి దాడి జరిగింది. ఈ సంఘటనలో 11 మంది భారతీయులు గాయపడినట్లు భారత విదేశాంగ శాఖ తెలియజేసింది. నౌకలో మొత్తం 19 మంది సిబ్బంది ఉండగా, 17మంది భారతీయులేనని వెల్లడించింది. గాయపడిన వారికి ఒమన్ అధికారుల సాయంతో వైద్య చికిత్స అందిస్తున్నట్లు పేర్కొంది. ఈ నేపథ్యంలో ఒమన్ అధికారులు భారత్ కృతజ్ఞతలు తెలిపింది. ఈ దాడిని భారత్ తీవ్రంగా పిండింది. అంతర్జాతీయ జలమార్గాల్లో నౌకాయానం, వాణిజ్య కార్యకలాపాలకు స్వేచ్ఛగా అవకాశం కల్పించాల్సిన అవసరం ఉందని పేర్కొంది.

మనతెలంగాణ/ స్పెషల్ డెస్క్: ప్రధాని నరేంద్ర మోడీతో పాటు భారత్ ప్రధానమంత్రిల ఆహార అలవాట్లు, ఇష్టమైన వంటకాలను పురబి తీరడం, సంఖ్యా సింగ్ రచించిన 'ది ప్రైవే మినిస్టర్స్ బీటూర్: డెలికేసీ అండ్ డిష్టను' చీన ప్రముది ఎరా ఆస్ట్రాలూ టు మోడి' పుస్తకం పరిచయం చేసింది. విదేశీ పర్యటనల్లో వారు ఎలాంటి భోజనానికి ప్రాధాన్యమిచ్చేవారనే అంశాన్ని ఇందులో ప్రస్తావించారు.

మోడీకి కడ్డి-ఖిచిడి.. అల్లం లేదు

పుస్తకం ప్రకారం మోడీ సాధారణ గుజరాతీ శాకాహారా

నిరసన ప్రదర్శనను పోలీసులు అడ్డుకోవడంతో ఆకాశవాణి భవన్ వద్ద చట్ట కింద కూర్చున్న ప్రియాంకగాంధీ, రాహుల్ గాంధీ



ఆ నలుగురిపై దేశద్రోహం కేసు పెడతాం

మోదీ, పా, భగవత్, జ్ఞానేశ్ పై రాహుల్ మండిపాటు

న్యూఢిల్లీ: ప్రధానమంత్రి నరేంద్ర మోదీ, కేంద్ర హోంమంత్రి అమిత్ షా, ఆర్ఎస్ఎస్ చీఫ్ మోహన్ భగవత్, కేంద్ర ఎన్నికల ప్రధాన కమిషనర్ (సీఈసీ) జ్ఞానేశ్ కుమార్ కలిసి 'ఓటు చోరీ'కి పాల్పడి దేశాన్ని హైజాక్ చేశారని కాంగ్రెస్ అగ్రనేత రాహుల్ గాంధీ ఆరోపించారు. ఈ వ్యవహారంలో వారిపై 'దేశద్రోహం'కు సంబంధించిన చర్యలు తీసుకుంటామని అన్నారు. ఎవరూ జవాబుదారీతనం నుంచి తప్పించుకోలేరని స్పష్టం చేశారు. ఎన్నికల సంఘం కార్యాలయానికి వెళ్ళేందుకు పోలీసులు అడ్డుకున్న నేపథ్యంలో ఆకాశవాణి భవన్ ప్రాంగణంలోనే ఉన్న రాహుల్ గాంధీ మీడియాతో మాట్లాడారు. "బీజేపీ ఏం చెబుతుందో నాకు ఆసక్తి లేదు. దేశంలో ప్రజాస్వామ్యాన్ని కాపాడేందుకే నేను ఇక్కడ ఉన్నాను. నాతో పాటు లోక్ సభ, రాష్ట్రసభలకు చెందిన 300 మంది ఎంపీలు వచ్చారు. వారూ ప్రజాస్వామ్యాన్ని కాపాడేందుకు ప్రయత్నిస్తున్నారు" అని చెప్పారు. "నరేంద్ర మోదీ, అమిత్ షా, మోహన్ భగవత్, సీఈసీ జ్ఞానేశ్ కుమార్ దేశంలో ప్రజాస్వామ్యాన్ని అణగారేశారు. దేశ ప్రజలంతా ఇదే సమ్మతంగా. దేశంలోని యువత ఇదే సమ్మతించింది. నన్ను అడ్డుకుంటున్న పోలీసులకూ వాస్తవం తెలుసు" అని రాహుల్ గాంధీ అన్నారు. ప్రధాని మోదీ, హోంమంత్రి అమిత్ షా, ఆర్ఎస్ఎస్ చీఫ్ మోహన్ భగవత్ 'ఓటు చోరీ' ద్వారా దేశాన్ని హైజాక్ చేశారని ఆరోపించారు. ఈ వ్యవహారంలో వారికి సీఈసీ జ్ఞానేశ్ కుమార్ సహకరించారని అన్నారు.

రాహుల్ పోరాటంతో కేంద్రానికి వణుకు

• ఏబిసీని ఆగ్రనేతల ఆరెస్టు

దారుణం • సిఎం రేవంత్ ఆగ్రహం

మనతెలంగాణ/హైదరాబాద్: ప్రజాస్వామ్య పరిరక్షణ కోసం ప్రతిపక్షనేత రాహుల్ గాంధీ చేస్తున్న పోరాటంతో కేంద్రప్రభుత్వం పటిష్ఠ పోతుంది ముఖ్యమంత్రి రేవంత్ ఆగ్రహం. అహింసాయుతంగా ఆందోళనలు చేస్తున్న విపక్షనేత రాహుల్ గాంధీ, కాంగ్రెస్ పార్టీ ముఖ్య నేతలు కెసి వేణుగోపాల్, ప్రియాంకగాంధీ, కాంగ్రెస్, ఇండియా కూటమి ఎంపీలను ఢిల్లీలో ఆరెస్టు చేయడాన్ని సిఎం రేవంత్ ఆగ్రహం వ్యక్తం చేశారు. అక్రమ అరెస్టులు, జైళ్లు కాంగ్రెస్ నేతలకు కొత్త కాదని సిఎం అన్నారు. ప్రతి ఒక్కరి ఓటు హక్కును, దేశ ప్రజాస్వామిక వ్యవస్థను, దేశ భవిష్యత్ ను రక్షించుకునేందుకు

సుప్రీంకోర్టులో ముగ్గురు కొత్త న్యాయమూర్తుల ప్రమాణం

న్యాయమూర్తుల సంఖ్య 37కు చేరిక



జస్టిస్ సునితా ఆగర్వాల్, జస్టిస్ అచరేష్ కుమార్ సింగ్, జస్టిస్ దేవేంద్ర కుమార్ తో ప్రమాణం చేయిస్తున్న సుప్రీంకోర్టు చీఫ్ జస్టిస్ సూర్యకాంత్

మూర్తుల కుటుంబ సభ్యులు కూడా పాల్గొన్నారు. ఈ ముగ్గురు న్యాయమూర్తుల పేర్లకు కేంద్ర ప్రభుత్వం అమోదం తెలిపింది కేంద్ర న్యాయశాఖ మంత్రి అర్జున్ రామ్ మేహ్రాల్ సోమవారం ప్రకటించారు. వారి పేర్లను సుప్రీంకోర్టు కొలితీయం సెప్టెంబర్ 28న సిఫారసు చేసింది. ప్రమాణ స్వీకారానికి ముందు

కడీ-కిచిడికి మోడీ ఫిదా

• లాంగ్రా మామిడి పండ్లు నెహ్రూజీకి ఇష్టం • దక్షిణాది వంటలంటే పీవీకి మక్కువ • ప్రధానమంత్రిల ఇష్టమైన వంటకాలను పరిచయం చేసిన శ్రీధర్, సంఘితాసింగ్ల పుస్తకం

నికీ ప్రాధాన్యమిస్తారు. కడ్డిచిడి ఆయనకు ఇష్టమైన వంటకాల్లో ఒకటి. పెరుగు, శనగపండితో చేసే కడ్డిని ఖిచిడితో కలిపి వడ్డిస్తారు. సాదా చపాతీ, అల్లం లేకుండా ఆయనకు ఇష్టమని రచయిత్రులు పేర్కొన్నారు. కుటుంబ సభ్యులు, సన్నిహితులు, వంటవారి జ్ఞాపకాల ఆధారంగా ఇతర ప్రధానుల భోజన విశేషాలూ పుస్తకంలో వివరించారు.

నెహ్రూకు లాంగ్రా మామిడి

జవహర్లాల్ నెహ్రూ అల్పాహారంలో పోర్టో, సీరీయల్స్, గుడ్లు, టాప్స్ ఉండేవి పుస్తకంలో పేర్కొన్నారు. ఉదయం పాలతో కాఫీ, మధ్యాహ్నం తేలికపాటి టీ తీసుకునేవారని వివరించారు. కారం, మసాలా తక్కువగా ఉండే ఆహారం, కూరగాయలకు ప్రాధాన్యమిచ్చేవారని తెలిపారు. డబ్బు ఆలూ, ఖడ్గి తరకారీ, రోగన్ జోడి ఆయన భోజనంలో ఉండేవని, లాంగ్రా మామిడిపండ్లంటే

దద్దరిల్లిన హస్సిన

- సిఇసి జ్ఞానేశ్ రాజీనామా కోరుతూ ఎన్నికల సంఘం కార్యాలయం ముట్టడికి ఇండియా కూటమి ఎంపీల యత్నం
- పార్లమెంట్ భవనం నుంచి పార్లమెంట్ ఆకాశవాణి భవన్ వద్ద బారికేడ్లతో ఎంపీలను అడ్డుకున్న పోలీసులు • బారికేడ్ల ఎక్కి జాతీయ జెండాతో నిరసన తెలిపిన కాంగ్రెస్ అగ్రనేత రాహుల్ గాంధీ • ఆరెస్ట్ చేసి బస్సుల్లో కొద్దిదూరం తరలించిన పోలీసులు
- కార్యకర్తలు అడ్డుకోవడంతో విడిచిపెట్టిన పోలీసులు • ఆకాశవాణి భవన్ లో బైరాయించిన రాహుల్, ప్రియాంక తదితర ఇండియా కూటమి నేతలు

న్యూఢిల్లీ: ఓటర్ల సమగ్ర సవరణ(సర్)లో అవకతవకల బాధ్యత వహిస్తూ సీఈసీ జ్ఞానేశ్ కుమార్ రాజీనామా చేయాలని డిమాండ్ చేస్తూ 'ఇండియా' కూటమి మంగళవారం చేపట్టిన మార్చ్ లో ఉద్రిక్త పరిస్థితులు చోటుచేసుకున్నాయి. పార్లమెంట్ స్ట్రీట్ నుంచి కేంద్ర ఎన్నికల సంఘం కార్యాలయం 'నిర్మాచన్ సడన్' వరకు చేపట్టిన ఈ మార్చ్ ను పోలీసులు అడ్డుకోవడంతో కాంగ్రెస్ నేతలు రాహుల్ గాంధీ, ప్రియాంక గాంధీ వాద్రా సహా పలువురు ఆకాశవాణి భవన్ ప్రాంగణంలోకి వెళ్లి నిరసన కొనసాగించారు. రాత్రి 9గంటలైనా నిరసన కొనసాగిస్తున్న రాహుల్, ప్రియాంక తదితర కాంగ్రెస్ సహా వివిధ పార్టీల నేతలను పోలీసులు అదుపులోకి తీసుకుని బస్సులో తరలించారు. బస్సులో ఎక్కించినప్పటికీ పోలీసులతో వారు కొంతసేపు ప్రతిఘటించారు. బలవంతంగా పోలీసులు వారిని తరలించడంతో ఉద్రిక్తత తలెత్తింది. సమాజ్వాదీ పార్టీ అధ్యక్షుడు అఖిలేశ్ యాదవ్, తృణమూర్తి కాంగ్రెస్ ఎంపీలు అభిషేక్ షెర్మా, డెరిక్ ఓబ్రెయిన్ సహా పలువురు విపక్ష నేతలను కూడా అంతకుముందు పోలీసులు అదుపులోకి తీసుకున్నారు. నిరసనకారులను కూడా పోలీసులు అదుపులోకి తీసుకుని అక్కడి నుంచి తరలించారు.

అడ్డుకోవడంతో ఆకాశవాణి భవన్ లోకి...

ఉదయం తొలుత మార్చ్ సందర్భంగా రాహుల్ గాంధీ, ప్రియాంక గాంధీతో పాటు ఇతర ఎంపీలను ఆకాశవాణి భవన్, సీఐ అయోగ్ కార్యాలయాల వద్ద పార్లమెంట్ స్ట్రీ

టౌన్ భద్రతా సిబ్బంది అడ్డుకున్నారు. దీంతో వారు రోడ్డు పైనే కూర్చుని నిరసన తెలిపారు. అసంతరం రాహుల్ గాంధీ, టీఎంసీ ఎంపీ అభిషేక్ షెర్మా పోలీసుల బారికేడ్ల పైకి ఎక్కారు. ప్రియాంక గాంధీని అదుపులోకి తీసుకునేందుకు జి బస్సులోకి ఎక్కించగా, కొద్దిసేపటికే ఆమె కిందికి దిగి ఆకాశవాణి భవన్ గేటు వద్ద ఉన్న తన సోదరుడితో కలిశారు. పోలీసులు అడ్డుకున్నప్పటికీ రాహుల్ గాంధీ, ప్రియాంక గాంధీ, డీపీఎంఆర్ మాదా రిసెన్స్ గేటు నుంచి ఆకాశవాణి భవన్ ప్రాంగణంలోకి ప్రవేశించారు. అక్కడ జి చెట్టు కింద కూర్చున్నారు. ప్రాంగణం ఖాళీ చేయాలని పోలీసులు కోరినప్పటికీ.. తాము ఎన్నికల సంఘం కార్యాలయానికి వెళ్ళాల్సిందేనని వారు వట్టుబట్టారు. పరిస్థితిని అదుపులోకి తెచ్చేందుకు ప్రాంత డీసీపీ సచిన్ శర్మ భారీగా పోలీసు బలగాలతో అక్కడికి చేరుకున్నారు.

మార్చ్ లో విపక్ష ఎంపీలు జ్ఞానేశ్ కుమార్ ను ఆర్ఎస్ఎస్ దుస్తుల్లో చూపిస్తూ కట్టాను ప్రదర్శించారు. 'బీజేపీ హీ సీఈసీ హే', 'ఓట్ చోర్, గడ్డ చోర్', 'డెమోక్రసీ నాట్ ఫర్ సీ' అంటూ నినాదాలు చేశారు. "జ్ఞానేశ్, నీ పని అయి పోయింది బ్రో. రాజీనామా చేయాల్సిన సమయం వచ్చింది" అని రాహుల్ గాంధీ 'ఎక్స్'లో పోస్టు చేశారు. మార్చ్ కు ముందే పార్లమెంట్, కేంద్ర ఎన్నికల సంఘం కార్యాలయం పరిసరాల్లో భారీగా భద్రతా బలగాలను మోపారించి, బారికేడ్ల ఏర్పాటు చేశారు. ఎంపీలు ముందుగా పార్లమెంట్ లోని మకర్ ద్వారా వద్దకు చేరుకుని అక్కడి నుంచి ఎన్నికల సంఘం ప్రధాన కార్యాలయం నిర్మాచన్

సడన్ వైపు వెళ్లారు.

'ఇండియా' కూటమికి బీజేపీ మద్దతు

'ఇండియా' కూటమి ఎంపీల నిరసన మార్చ్ లో బీజేపీ ఎంపీలు కూడా పాల్గొన్నారు. 'ఓటు చోరీ, నియాజకసర్గాల పునర్నిభజన వంటి అంశాల్లో ప్రధాని నరేంద్ర మోదీ, కేంద్ర హోంమంత్రి అమిత్ షా నేతృత్వంలోని ప్రభుత్వ చర్యలను ఎదుర్కొనేందుకు విపక్షాల ఐక్యత కొనసాగుతుందని కాంగ్రెస్ ప్రధాన కార్యదర్శి జైరాం రమేష్ అన్నారు. "మేము ఈ ఉదయం శాంతియుత నిరసన మార్చ్ ని ర్యహించాం. దీనికి అన్ని విపక్ష పార్టీలను ఆహ్వానించాం. బీజేపీ ఎంపీలు ప్రత్యక్షంగా పాల్గొనడం సంతోషంగా ఉంది. ఇక్కడ ప్రత్యక్షంగా లేని విపక్ష పార్టీలు కూడా తమ మద్దతును తెలియజేస్తున్నాయి" అని రమేష్ అన్నారు. ఎన్నికల సంఘం కార్యాలయం వరకు మార్చ్ నిర్వహించాలనుకున్నప్పటికీ.. ఆకాశవాణి భవన్, పాత ప్రణాళికా సంఘం కార్యాలయం వద్ద పోలీసులు తమను అడ్డుకున్నారుని జైరాం రమేష్ తెలిపారు. ఈ ఆందోళనకు ఇది కేవలం ఆరంభం మాత్రమేనని చెప్పారు. సెంబర్ 1న ఢిల్లీలోని రావీంద్రీలా మైదానంలో 'ఓట్ బామా', 'దేశ్ కాలే' పేరుతో భారీ నిర్వహించనున్నట్లు తెలిపారు. తొలి దశలో ప్రతి భాక్తో పార్లమెంట్ లు, ప్రచార కార్యక్రమాలు చేపడతామని, అక్టోబర్ 25 నుంచి నవంబర్ 25 వరకు పాల్గొనే సహా మున్నీ కార్యక్రమాలు నిర్వహిస్తామని వెల్లడించారు.

అపాయింట్ మెంట్ తీసుకునే మమ్మల్ని కలవాలి

రాహుల్ బృందానికి ఇసి సృష్టికరణ

న్యూఢిల్లీ: రాజకీయ పార్టీల ప్రతినిధుల భేటీపై కేంద్ర ఎన్నికల కమిషన్ అధికారులు కీలక ప్రకటన చేశారు. మంగళవారం సాయంత్రం 4 గంటల వరకు ఏ రాజకీయ పార్టీ తమతో భేటీ కోసం సమయం కోరలేదని తెలపలేదని, కాంగ్రెస్ అగ్రనేత రాహుల్ గాంధీ నేతృత్వంలో ఎంపీల ప్రతినిధి బృందం తమను కలవాలనుకుంటున్నట్లు 4 గంటల తర్వాత ఢిల్లీ పోలీసుల ద్వారా తమకు సమాచారం అందిందని వెల్లడించారు. రాజకీయ పార్టీలతో భేటీలకు 2025లోనే ఈసీ ప్రత్యేక విధానం రూపొందించిందని చెప్పుకొన్నారు. ఈసీని కలవాలంటే అధికారిక ప్రతినిధి ద్వారా ముందుగా సమయం కోరానిని ఎన్నికల అధికారులు స్పష్టం చేశారు. రెండు పక్షాల వరసన అంగీకారంతో భేటీ

సమయం ఖరారవుతుందని చెప్పారు. 240 మంది ఎంపీలతో సమావేశం కావాలని ప్రతిపాదన వచ్చినట్లు ఢిల్లీ పోలీసుల సమాచారం ఇచ్చారని పేర్కొన్నారు. సమావేశం వేదికగా పార్లమెంట్ అనేకీను ప్రతిపాదించారన్నారు. పార్లమెంట్ అనేకీలో భేటీ ప్రతిపాదన అనాధారణమని చెప్పారు. ప్రోటోకాల్ ప్రకారం ఈసీ కార్యాలయ ప్రాంగణంలోనే భేటీలు జరగాలని స్పష్టం చేశారు. ఎంపీల వివేచనలకు స్వీకరించేందుకు సీనియర్ అధికారిని పంపుతామని ప్రతిపాదన చేశామని పేర్కొన్నారు. తమ ప్రతిపాదనను ఎంపీలు తిరస్కరించారని ఫైనల్ తోతో తెలిపారు. పార్లమెంటు, ప్రజాస్వామ్య ప్రక్రియలను ఈసీ గౌరవిస్తుందని స్పష్టం చేశారు. ఎవరైనా, ఏ రాజకీయ పార్టీ ఎప్పుడైనా ఈసీ భేటీకి అభ్యర్థించవచ్చని తెలిపారు. అనుకూల సమయంలో భేటీ తేదీ, సమయాన్ని ఈసీని నిర్ణయిస్తుందని పేర్కొన్నారు.

‘ఒకే దేశం.. ఒకే ఎన్నిక’ నినాదం వెనుక కుట్ర

కాక్రొచ్ పార్టీ వ్యవస్థాపకుడు అభిజిత్ దిష్క

న్యూఢిల్లీ : కేంద్ర ప్రభుత్వం ప్రచారం చేసేస్తున్న 'ఒకే దేశం.. ఒకే ఎన్నిక' నినాదం వెనుక అసలు ఉద్దేశం వేరే ఉందని, ఒకే దేశం.. ఒకే రాజకీయ పార్టీని తీసుకు రావడానికి కుట్ర జరుగుతోందని కాక్రొచ్ జనతా పార్టీ (సి జెపి) వ్యవస్థాపకుడు అభిజిత్ దిష్క ఆరోపించారు. సీఈసీ వదలి నుంచి జ్ఞానేశ్ కుమార్ వైదొలగకపోతే ఈ నెల 10న ఢిల్లీలో శాంతియుత నిరసన కార్యక్రమం నిర్వహిస్తామని కాక్రొచ్ జనతా పార్టీ ఇప్పటికే హెచ్చరించింది. ఈ నేపథ్యంలో ఆ పార్టీ వ్యవస్థాపకుడు అభిజిత్ దిష్క కీలక వ్యాఖ్యలు చేశారు. భవిష్యం నిర్వహించే సున్న ఆందోళనల్లో పాల్గొనవచ్చని మహారాష్ట్ర ప్రధాన న్యాయమూర్తితో కలిపి సుప్రీంకోర్టులో న్యాయమూర్తుల సంఖ్య 38, సుప్రీం కోర్టు సవరణ చట్టం, 2026 తర్వాత ఈ సంఖ్యను 34 నుంచి 38కి పెంచారు.

కోవాలని నేను అనేక సార్లు చెప్పాను. కానీ జంతర్ నుం తర వద్ద జరిగే అందోళనలో పాల్గొనవచ్చని చెబుతూ చంద్రమోర్ పోలీసులు జారీ చేసిన ఒక నోటీసులు జారీ చేయడం బాధాకరం. ప్రయాణ భర్తలపై కూడా ప్రశ్నలు అడగడం అత్యర్థం కలిగించింది. ఆందోళన ప్రారంభించక ముందే అది హింసాత్మకంగా మారుతుందని పోలీసులు ఎలా అంచనా వేయగలరు? సోషల్ మీడియాలో హింసాత్మక పోస్టులు పెట్టడం అదే తప్పు. మేము మహాత్మా గాంధీ, అంబేద్కర్ విధానాల గురించే మాట్లాడతాం. అవి హింసాత్మకమని మీరు భావిస్తున్నారా?'' అని దిష్క ప్రశ్నించారు.

epaper.manatelangana.news

FINANCIAL EXPRESS



U.P. Power Corporation Limited

(Govt. of Uttar Pradesh Undertaking)

Power Management Cell

SLDC Campus, Vibhuti Khand-II, Gomti Nagar, Lucknow-226010

e-mail: ce.pmc@uppcl.org

PROCUREMENT OF POWER ON SHORT-TERM BASIS THROUGH TARIFF BASED COMPETITIVE BIDDING PROCESS

(Revised guide lines for short term procurement of power notified by the Ministry of Power vide
resolution dated 30.03.2016 & Amendment dated 23.02.2022)

Tender Specification No. 39/DEEP/PMC/SUMMER 2027

Uttar Pradesh Power Corporation Limited (UPPCL), a Govt. of Uttar Pradesh Enterprise, incorporated under the Companies Act, 1956 and having its registered office at Shakti Bhawan, Ashok Marg, Lucknow-226001 intends to buy Firm Power, for the month of 16 Apr-2027 to 30 September-2027 under Short Term basis, Trading licensees/Generators/State Utilities/CPPS/Distribution licensees/SEBs, across the country may offer power, for one or more than one source subject to condition that offers from each source shall not be less than 50 MW, as per the details given below:-

Period	Duration (in Hrs.)	Quantity (in MW)	Submission of EMD BG in the Office of CE(PMC), UPPCL	Submission of RFP-Bid (Non financial Bid & IPOs)	Opening of RFP (Non financial Bid)	Opening of IPO/ Start of e-RA
16.04.2027	00:00-05:00	1860				
to 30.04.2027	19:00-24:00	1760				
01.05.2027	00:00-05:00	800				
to 31.05.2027	19:00-24:00	910				
01.06.2027	00:00-05:00	2330				
to 30.06.2027	19:00-24:00	2590	17-10-2026	17-10-2026	19-10-2026	21-10-2026
01.07.2027	00:00-03:00	1550	(17:00)	(17:00)	(13:00)	(11:00)
to 31.07.2027	19:00-24:00	2100				21-10-2026 (14:00)
01.08.2027	00:00-03:00	480				
to 31.08.2027	19:00-24:00	1190				
01.09.2027	00:00-03:00	900				
to 30.09.2027	19:00-24:00	1580				

***Request for Proposal Activation of Event shall take place on 07-10-2026 and are to be submitted on e-bidding portal (DEEP) in two parts i.e. "Bid Part-I (Technical Bid)" & "Part-II (Financial Bid)" respectively.**

The link for e-bidding portal is www.mstecommerrce.com and is also available on the website of Ministry of Power (www.powermin.nic.in) and PFC Consulting Limited (www.pfcindia.com). Bidders are requested to familiarize the above said guidelines carefully before submitting the offer.

The Bidder shall be required to submit EMD by the date mentioned above, in the Office of CE (PMC), UPPCL, Lucknow, for the maximum capacity offered @ Rs. 30,000 per MW per month on RTC (30 days, 24 hrs.) basis and same shall be reduced on pro-rata basis in case bids are invited on hourly basis of offered capacity in the form of Bank Guarantee/e-bank guarantee issued by any Nationalized/Scheduled Bank.

The e-tender will be received and opened on the dates mentioned above. The offers received after the date & time mentioned above shall not be considered. In case of holiday, the offer shall be received/opened on the next working day at the same time respectively. The undersigned reserves the right to reject all or any bid without assigning any reason therefor.

संख्या 17 ज.स./पाकालि./ज.स./26, दिनांक 05/10/2026

Sd/- CHIEF ENGINEER (PMC) UPPCL

 CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED Corporate Office : Chola Crest, C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai- 600 032, T. N.						
E-AUCTION SALE NOTICE (Sale Through e-bidding Only)						
SALE NOTICE OF IMMovable SECURED ASSETS ISSUED UNDER RULE 8(6) AND 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002.						
Notice is hereby given to the PUBLIC in GENERAL and in particular to the Borrower(s) and Guarantor(s) indicated in COLUMN (A) that the below described immovable property(ies) described in COLUMN (C) Mortgaged / Charged to the secured creditor the POSSESSION of which has been taken as described in COLUMN (D) by the Authorized Officer of Housing CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED Secured Creditor, will be sold on "As is Where is", "As is What is" and "Whatever there is" as per details mentioned below :- Notice is hereby given to Borrower / Mortgagor(s) / legal heir, legal representatives (Whether Known or unknown), executor(s), administrator(s), successor(s) & assign(s) of the respective Borrower(s) / Mortgagor(s) (Since deceased) as the case may be indicated in COLUMN (A) U/s. 9(1) of the Security Interest (Enforcement) Rules 2002. For detailed terms & conditions of the sale, please refer to the link provided in CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED secured Creditor's website i.e. https://www.cholamandalam.com & www.auctionfocus.in						
[A]	[B]	[C]	[D]	[E & F]	[G]	
Loan Account No. / Names Of Borrower(s) / Mortgagor(s) / Gaurantor(s)	O/S. Dues to be recovered (Secured Debts)	Description of the Immovable Property / Secured Asset	Type of Possession	Reserve Price (in Rs.) / Earnest Money Deposit (in Rs.)	Date of Auction & Time	
Loan A/c. No(s). : HL31HNS000098722 & HL05HNS000057082 1. Mr/Ms. Siddabhoi Murthy (Alias) Murthy S 2. Mr/Ms. Yashodha Add For Sr. No. 1 & 2 : M V Hatti Haralakatta Haralakatte Arasikere,Hasan Karnataka 573117, Near Main Road, Hassan, Karnataka - 573117 Add For Sr. No. 1 & 2 : Property No 176/216 / Unique No 151600200200600257 Haralakatte Village, D M Kurke Grampanachayath, Kanakatte Hobli, Haralakatte Village Arasikere Taluk Hassan District 573117 Karnataka Venkataramana Swamy Temple Arisikere 573117.	Rs. 20,02,095/- (Rupees Twenty lakh Two Thousand Ninety Five Only) as on 18-02-2025	All that piece and parcel of Property No 176/216/ Unique No 151600200200600257, Haralakatte Village, D M kurke Grampanachayath, Kanakatte Hobli, Haralakatte Village, Arisikere Taluk Hassan District - 573117 and bounded On East By :- House of Parvathamma Siddabhoi, West By :- House of Venkataswamy, North By :- Survey No Land, South By :- Panchayathi Road, Measuring :- East to West 18.288 Meters and North to South 15.24 Meters, Totally Measuring 278.71Sq Meters	CONSTRUCTIVE POSSESSION	Rs. 31,33,080/- (Rupees Thirty One lakh Thirty Three Thousand Eighty Only) Rs. 3,13,308/- (Rupees Three lakh Thirteen Thousand Three Hundred Eight Only)	26-10-2026 from 02.00 P.M. to 04.00 P.M. (with automated extensions of 5 minutes each in terms of the Tender Document),	
Loan A/c. No(s). : HL30ASE000160106 1. Mr/Ms. Umesh B S 2. Mr/Ms. Sundara Shetty 3. Mr/Ms. Madan B S Add For Sr. No. 1, 2 & 3 : S/O Sundara Shetty Belasinda Kasaba, Hobali Gulasinda Po Gulsinda Dist Hasan, Near Government High School, Hassan, Karnataka - 573116 Add For Sr. No. 1, 2 & 3 : Unique No. 151600503300620081, Belasinda Village, Gulasinda Grampanachayath, Kasaba Hobli, Channarayapattana Taluk, Hassan District, Government Pre University College, Property No, 224/282 Belasinda, Channarayapattana, Hassan, Karnataka, 573116.	Rs. 23,90,076/- (Rupees Twenty Three lakh Ninety Thousand Seventy Six Only) as on 12-11-2025	All the piece and parcel of Residential property bearing village panchayath property No.151600503300620081, as per village panchayath property No.224/282, situated at Belasinda Village, Kasaba Hobli, Channarayapattana Taluk, Hassan District, within the limits of Gulasinda Village Panchayath, measuring East to West : 15.24 mtrs, North to South : 7.3152000000001 mtrs in all measuring 111.48 sq.mtrs residential site, consisting of 111.48 sq.mtrs residential structure, and bounded on : East by : Own property, West by : Charapa – Baguru Road, North by : property of Rupadevi, South by : Property of Ramachandrashtethy.	CONSTRUCTIVE POSSESSION	Rs. 62,44,650/- (Rupees Sixty Two lakh Forty Four Thousand Six Hundred Fifty Only) Rs. 6,24,465/- (Rupees Six lakh Twenty Four Thousand Four Hundred Sixty Five Only)	26-10-2026 from 02.00 P.M. to 04.00 P.M. (with automated extensions of 5 minutes each in terms of the Tender Document),	2
Loan A/c. No(s). : HL04MSY000041066 & HL31MSY000077478 1. Mr/Ms. Poornima N (Alias) Narayanaswamy Poornima 2. Mr/Ms. Koppa Vijay Koppa (Alias) Koppa Narayanshetthy Vijay Koppa Add For Sr. No. 1 & 2 : House Number 761 B Block Vivekananda, Nagara Badavane Mandya City Kallahalli, Near Kobbari Mandi, Mandya, Karnataka - 571401 Add For Sr. No. 1 & 2 : Property No 227 / Unique No 152100700800600316 Hulikere Village, Hulikere Gram Panchayathi, Belagola Hobli Hulikere Village Srirangapatna Taluk Mandya District Near Zuari Garden City Srirangapatna 571606	Rs. 24,34,671/- (Rupees Twenty Four lakh Thirty Four Thousand Six Hundred Seventy One Only) as on 12-11-2025	All the piece and parcel of the property No.227,Unique No.152100700800600316,East to West : 10.0584 meter and North to South : 20.1168, totally measuring 202.34 sq.meter, situated at Hulikere Village, Hulikere Grampanachayathi, Belagola Hobli, Hulikere Village, Srirangapatna Taluk, Mandya District - 571606, and bounded on : East by : Road and site belongs to swamy, West by : C K Sarasu, North by : Site belongs to S G Venkatesh, South by : House belongs to Karigowda.	CONSTRUCTIVE POSSESSION	Rs. 31,52,700/- (Rupees Thirty One lakh Fifty Two thousand Seven Hundred Only) Rs. 3,15,270/- (Rupees Three lakh Fifteen Thousand Two Hundred Seventy Only)	26-10-2026 from 02.00 P.M. to 04.00 P.M. (with automated extensions of 5 minutes each in terms of the Tender Document),	3
Loan A/c. No(s). : LAP1ASE000163280 1. Mr/Ms. R Gururaj 2. Mr/Ms. Vandanam 3. Mr/Ms. Gajalakshmi Add For Sr. No. 1, 2 & 3 : S/O Late N Ramegowda Nagasamudra Road, Near Jnanasagara School Channarayapattana Hasan, Near Jnanasagara School, Hassan, Karnataka - 573116 Add For Sr. No. 1, 2 & 3 : Assessment No. D4/109/2268, Property Old No. 2268, Ward No. 12, Mandya, Rama Mandira, Property No. 12-1-507 - 113, Gandhinagar, Mandya, Mandya, Karnataka, 571401	Rs. 26,16,372/- (Rupees Twenty Six lakh Sixteen Thousand Three Hundred Seventy Two Only) as on 08-12-2025	All the piece and parcel of Residential property bearing municipal Assessment No. D4/109/2268, bearing property I.D.No.12-1-507-113, ward No.12, Gandhi Nagara extension, Mandya Taluk, Mandya District, within the limits of CMC, Mandya measuring East to West : 12.192024 mtrs and North to South : 18.288037 mtrs, in all measuring 222.9672 sq.mtrs, site consisting of 7155.891234 sq.meters each ground and first floor RCC Structure and bounded on : East by : PID No.12-1-507-115A, West by : PID No. 12-1-507-111, North by : PID No- 12-1-508-56A, South by : Road.	CONSTRUCTIVE POSSESSION	Rs. 1,23,21,000/- (Rupees One Crore Twenty One Thousand Only) Rs. 12,32,100/- (Rupees Twelve lakh Thirty Two Thousand One Hundred Only)	26-10-2026 from 02.00 P.M. to 04.00 P.M. (with automated extensions of 5 minutes each in terms of the Tender Document),	4
Loan A/c. No(s). : HL25BMM000121329 1. Mr/Ms. Umesh M 2. Mr/Ms. Roopesh U 3. Mr/Ms. Channamma M Add For Sr. No. 1, 2 & 3 : Tammdahalli Road Sundnaki Keri, Malavalli Mandya, Near Bus Stop, Mandya, Karnataka - 571430 Add For Sr. No. 1, 2 & 3 : Assessment No. 3348/2855/D2, Property No.31-504-95B1 And 31-504-95B2, Gangamatha Bidi Pete, Ward No.22, Malavalli Town And Taluk, Mandya District, Sundnadakere, Malavalli, Mandya, Karnataka , 571430.	Rs. 20,11,879/- (Rupees Twenty lakh Eleven Thousand Eight Hundred Seventy Nine Only) as on 09-01-2026	ITEM NO 1 : All the piece and parcel of the property bearing Northern Portion (Decided No.3348/2855/D),PID No.31-504-95B, Measuring East to West : 78 feet , North to South : 24 totally measuring 1872 Sq.ft situated at Sundnakeri Municipal Gangamatha Street, 95B Pete, 22nd Ward, 4th DIVISION under the jurisdiction of Pura Sabha, Malavalli Town, Mandya District and				

**IN THE COURT OF THE SPECIAL
DISTRICT JUDGE No. I, (MCOP
Cases) OF COIMBATORE
MCOP No. 648/2025**

**Gokulakrishnan - Petitioner
Vs
3 ECO Systems Private Ltd,
Bangalore - 2 Respondent**

NOTICE

Take notice that the Petitioner filed by the said petitioner seeking compensation for the accident took place on 28.01.2025, Above said matter has been posted on 06.11.2026 at 10.30 am. for your appearance. Therefore, you are hereby called upon to enter appearance either in person or through an advocate. Failing which the case will be decided against you as set ex-parte.

**B. Karthik, B.A., LL.B.,
C. Gobinath, B.Sc., LL.B.,
Advocates, Coimbatore.**

Udayakala is published by K.N.Puttalingaiah from no 1576, Rame Gowda Building, 2nd floor, V.V.Road, Mandya-571 401 on behalf of Anikethana Publication and Printers edited by K.N.Puttalingaiah and Printed by M.N.S. PRINTERS PVT LTD. 345/4, Bhattarahalli Near K R Puram, RTO Old Madras Road, Bengaluru- 560049 and also printed at Elegant Offset Printers Pvt Ltd Sy no. 650/3, Uchagaon- Belgundi ByPass Road, Uchagaon, Belgaum -501128, Manipal Media Network Limited Udayavani Building, Udayavani Road Manipal - 576 104, Manipal Media Network Ltd. Sy No. 7/2, Plat No. Ca-3/1, 28(D) &29 Kapoor 2nd Stage, Industrial Area, Kapoor Village Kalaburagi Taluka Kalaburagi,ELEGANT OFFSET PRINTERSPVTLTD Plat No-33/1, 15/1 (Eastern Part) MT Sagar Industrial Estate Gokul Road Hubballi -580030, ELEGANT OFFSET PRINTERS PVT LTD, SHREE LAKSHMINARAYANA RICE MILL SHREE SHANKARMUTT ROAD, Shimoga- 577 201. All rights reserved. Reproduction in whole or in part without written permission is prohibited. RNI REG NO. 74909/97.Volume:30 Issue: 113